

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510
CP (CAA) No.-09/230/232/PB/2023

IN THE MATTER OF:

Cordial Technologies Pvt. Ltd. With SD Polyfilms Pvt. Ltd.**Applicant**

SECTION

U/s 230-232

Order delivered on 08.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :
For the RD : Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Authorized Representative on behalf of the Petitioner is present and submitted that they have filed their response to the observations made by RD. However, their response is still not reflected on the e-portal. This was the same position on the last date of hearing also. They may also approach the Registry and cure the defects, if any, so that their response is reflected on the e-portal. Proxy Counsel on behalf of RD is present and submitted that they have not received the copy of the response from the Petitioner. Ld. Counsel for the Petitioner is directed to provide a copy of their response to the RD. No one is present on behalf of Income Tax Department. List the matter on **10.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)